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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 19th September, 2022/Bhadra 28, 1944 (Saka)*

### THE LAKSHADWEEP BUILDING DEVELOPMENT BOARD (REPEAL) REGULATION, 2022

No. 3 OF 2022

Promulgated by the President in the Seventy-third Year of the Republic of India.

*A Regulation to repeal the Lakshadweep Building Development Board Regulation, 1997 in force in the Union territory of Lakshadweep.*

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by her:—

1. (1) This Regulation may be called the Lakshadweep Building Development Board (Repeal) Regulation, 2022.

Short title and commencement.

(2) It shall come into force at once.

Repeal of  
Regulation and  
savings.

2. (1) The Lakshadweep Building Development Board Regulation, 1997 is hereby repealed. 1 of 1997.

(2) The repeal of the Regulation shall not—

(a) affect any other enactment or Regulation in which the repealed Regulation has been applied, incorporated or referred to;

(b) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any Regulation hereby repealed;

(c) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

(d) affect the previous operation of any law so repealed or anything duly done or suffered thereunder;

(e) affect any right, privilege, obligation or liability acquired, accrued or incurred under this Regulation so repealed;

(f) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against this Regulation so repealed;

(g) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed, as if this Regulation had not been made;

(h) affect any duty, or fee levied, assessed or collected or purported to have been levied, assessed or collected under this Regulation under repeal, before the commencement of the Regulation, shall be deemed to have been validly levied, assessed or collected in accordance with law:

Provided that anything done or any action taken (including any appointment or delegation made, notification, instruction or direction issued, form, bye-law or scheme framed, certificate obtained, patent permit or licence granted, or registration effected) under this Regulation under repeal, shall be deemed to have been done or taken under the corresponding provision of this Regulation and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the said Regulation.

(3) The mention of particular matters referred to in sub-section (2) shall not be held to prejudice or affect the general application of section 6 of the General Clauses Act, 1897 with regard to the effect of repeal. 10 of 1897.

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DROUPADI MURMU,  
*President.*

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K. BISWAL,  
*Additional Secretary to the Govt. of India.*